Central Administrative Tribunal, Allahabad Bench, Allahabad.

Dated: Allahabad, This The 27th Day of July, 2000.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon 'ble Mr. Rafiq Uddin, J.M.

Civil Contempt Application No. 45 of 1998

in

Original Application No. 1364 of 1995.

Bhooshan Mohan Tiwari, son of Sri Girdhari Lal Tiwari, Resident of 41—A Panki Kalan, Distt. Kanpur Nagar.

... Applicant.

Counsel for the Applicant: Sri B.N. Singh, Adv and Sri Lalmani Singh, Adv.

Versus'.

- 1. Sri R.D. Tripathi Senior Divisional Operating Manager, Northern Railway, Allahabad Division, Allahabad.
- 2. Sri Manoj Kumar Srivastava, Divisional Operating Superintendent, Allahabad, Division Allahabad.

Opp. Parties/Contemner.

Counsel for the Opp. Parties: Sri A.K. Gaur, Adv.

Order ( Open Court)

(By Hon ble Mr. S. Dayal, Member (A.)

This contempt petition was filed for proceeding

against the Opposite Parties for wilful disobedience of the order of this Tribunal in O.A. 1364 of 1995 dated 5.6.97.

- 2. By this order, the orders of Disciplinary and Appellate authorities were set aside. As a consequence the applicant became entitled to receive the amount recovered from him.
- 3. The Opp. parties have filed second supplementary counter affidavit along with Annexures regarding payment having been made to the applicant. They have mentioned in the second supplementary counter affidavit that amount of Rs. 25,629-00 has been paid to the applicant by cheque No. 31875 dated 2.6.2000. They have annexed acknowledgement of the applicant dated 17.6.2000 to this counter affidavit.
- 4. In view of the above, we dismiss the contempt petition and discharge the notices issued to the Opp. parties.

Defredeli J.M.

A.M.

Nafees.